**NATIONAL COMPANY LAW TRIBUNAL**
**JAIPUR BENCH**
***(through web-based video conferencing platform)***

**Item No. 107**
**MA (IBC) No. 01/JPR/2023**
**CP No. (IB)- 296/9/JPR/2019**
**Under Section 9 of IBC, 2016**

**In the matter of:**

**Sudarshan Chemical Industries Ltd. ...Operational Creditor/Applicant**

**Versus**

**Prayag Polytech Pvt. Ltd. ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER**
**HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Veyanktesh Garg, Adv.
For the Respondent : Vipul Ganda, Adv.

## ORDER

Heard Mr. Veyanktesh Garg, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Vipul Ganda, Adv. for the Respondent/ Corporate Debtor. **MA (IBC) No. 01/JPR/2023** has been filed by the Petitioner under Rule 8 read with Rule 6 of IBC (Application to Adjudicating Authority) Rules, 2016 for withdrawal of the main Petition. Permission granted. **CP No. (IB)-296/9/JPR/2019** is dismissed as withdrawn. Pending IA in this matter stands disposed of accordingly.

Sd-
(Prasanta Kumar Mohanty)
Technical Member

Sd
(Deep Chandra Joshi)
Judicial Member

February 07, 2023

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